

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

3

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>26-5-2011</p> <p>OA. 207/2011</p> <p>Mr. S. Shrivastava, counsel for applicant.</p> <p>Heard ld. counsel for applicant.</p> <p>The OA is disposed of by a separate order.</p> <p>Mr. Anil Kumar (Anil Kumar) Member (A)</p> <p>Mr. K. S. Rathore (Justice K. S. Rathore) Member (J)</p> <p>Mr</p>

Central Administrative Tribunal
Jaipur Bench, JAIPUR

OA No.207/2011

This the 26th day of May, 2011

Hon'ble Shri Justice K.S. Rathore, Member (Judicial)
Hon'ble Shri Anil Kumar, Member (Administrative)

S.K. Nagarwal aged about S/o Shri R.D.Nagarwal r/o B-90, Siddharth Nagar, Jaipur 302017 presently working as Dy.CE / Construction / Design / Jaipur, HQ, North Western Railway.

...Applicant

(By Advocate: S.Shrivatava)

- V E R S U S -

1. The General Manager,
North Western Railway,
HQ Office, Near Jawahar Circle,
Jaipur-302017.
2. Shri Anil Kumar, the then Dy.CVO/E/NWR
C/o Secretary, Railway Board,
Rail Bhawan, Raisina Road, New Delhi.-110001.

.....Respondents

O R D E R (ORAL)

The present OA has been filed by the applicant against the impugned charge memorandum dated 10.8.2009 & to set aside the penalty order passed by the disciplinary authority on 7.6.2010 (Annexure P/1).

2. The applicant has failed to appeal against the aforesaid order and without availing the alternative remedy and directly preferred the present OA. Learned counsel for the applicant submits that he wants to avail the remedy of appeal alongwith the application seeking condonation of delay. In that eventuality the applicant



makes appeal before the appellate authority alongwith the application for condonation of delay within a period of two weeks from the date of passing of this order. It is for the appellate authority to consider the said appeal as well as the application for condonation of delay sympathetically.

With these observations, the OA stands disposed of.

Anil Kumar

(Anil Kumar)
Member (Administrative)

K.S.Rathore

(Justice K.S.Rathore)
Member (Judicial)

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